

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. _____/EC/DBA/2025

Dated 13.02.2025

To,

1. The Worthy Registrar General,
High Court of Delhi,
New Delhi.
(Through Ld. Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi)
2. The Ld. Principal District & Sessions Judge (HQs),
Tis Hazari Courts,
Delhi.

Sub: Appointment of Election Commission/ Returning Officer for the purposes of Election of the Executive Committee of Delhi Bar Association-2025, Tis Hazari Courts, Delhi scheduled for 28.02.2025.

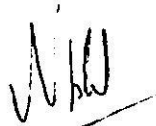
Respected Sir,

Please find enclosed herewith the number of letters/ reminders sent to the Worthy Office Bearers of Delhi Bar Association for timely appointment of Election Commission and Returning Officer and ensuring smooth and transparent conduct of elections.

It may be note worthy that originally the date fixed for the conduction of elections was 19.10.2024, which stood extended to 13.12.2024 and finally to 28.02.2025. The Election Committee so appointed on 31.07.2024, has already called for declarations, dealt with objections, representations and have also finished the Stage II of the Proximity Applications.

The list of Members of the Bar who were found to be eligible as per the scrutiny of the declaration forms, and subsequently upon removal of objections have already been shared with the Delhi Bar Association. In view of the removal of objections even through the Proximity Portal, the list have been updated lest that there is any ambiguity or undue rejection of the application.

The Committee has been impressing upon the Worthy Members of the Executive Committee for appointment of the Returning Officer as well as Election Commission, considering the nature and scope of work to be undertaken, however, despite several reminders, the same have not been done.



The undersigned is also in receipt of the letter bearing no. 415-418 DHC/Mgt. & Coord. Cell-I/BMCC (District Courts) Dated 10.02.2025 (Copy enclosed), whereby the Office Bearers, in the said letter, have been called upon to appoint Election Commission/ Returning Officer to immediately undertake all the necessary arrangements, for the smooth, fair and transparent conduct of elections.

As per the information available with this Office, the Delhi Bar Association has not appointed the Election Commission or Returning Officer. The said omission is likely to impact the conduct of elections directly. It has also been repeatedly impressed upon the Delhi Bar Association that any delay in appointment would severely affect the conduct of elections.

The Election Commission as well as the Returning Officer are to undertake the calling of the nominations, scrutiny thereof, removal of objections, printing of Ballot Papers/ procurement of EVMs apart from other responsibilities, pre and post elections which are likely to take time for compliance. Since the appointment of the Election Commission and the Returning Officer is being delayed, the conduct of elections in all Court complexes simultaneously on 28.02.2025, as directed by the Hon'ble High Court of Delhi, may get severely jeopardized.

In terms of judgment of '*Lalit Sharma & Ors. Vs. Union of India & Ors.*', a Committee of two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of Hon'ble High Court (as the case may be), can be appointed in the year of default by the Bar Association concerned. Relevant portion of the said order dated 19.03.2024 passed in *Lalit Sharma & Ors. Vs. Union of India & Ors.*, is reproduced as under:-

"38 (v) In the event, the existing Bar Association do not commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have suspended the Executive Committee of the Bar Association."



The Delhi Bar Association, has not appointed the Election Commission or Returning Officer despite the timeline fixed by the hon`ble High Court of Delhi or even thereafter until now.

The Hon`ble High Court of Delhi, in terms of order dated 20.11.2024 in '*Lalit Sharma & Ors. Vs. Union of India & Ors*' in *W.P. (C) 10363/2021 in C.M. Appeal 61310/2024, CM Appl. 63389/2024 and CM Appl. 63390/2024*, also issued following directions:-

"4. Keeping in view the aforesaid, this Court directs the District Court Bar Association and the Delhi High Court Bar Association to appoint a Returning Officer along with an Election Commissioner on or before 26th November, 2024."

In view of the above, it is requested that due notice of the omission may be taken into consideration and the necessary directions to the DBA may be issued, or in the alternative the Committee in terms of order dated 19.03.2024 constituting two past presidents, two secretaries together with a lawyer nominated by the District Judge may be constituted any order that the election process can be initiated immediately.

Thanking you.

Yours faithfully,



(Nikhil Chopra)

Chairperson, Election Committee,
Delhi Bar Association 2024

Encls: 1. Copy of letter dated 27.11.2024 : 01 Page;
2. Copy of letter dated 30.11.2024 : 01 Page;
3. Copy of letter dated 03.12.2024 : 02 Pages;
4. Copy of letter dated 05.12.2024 : 02 Pages ;
5. Copy of letter dated 17.12.2024 : 01 Page;
6. Copy of letter dated 21.12.2024 : 02 Pages;
7. Copy of letter dated 04.01.2025 : 02 Pages;
8. Copy of letter dated 20.01.2025 : 02 Pages;
9. Copy of letter dated 03.02.2025 : 02 Pages; &
10. Copy of letter dated 07.02.2025 : 02 Pages.

No. 8098 /EC/DBA/2025

dated 13.02.2025

Copy for information to-

- 1) The Worthy President, Delhi Bar Association.
- 2) The Worthy Secretary, Delhi Bar Association.

13 FEB 2025

- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) ✓ The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.



(Nikhil Chopra)
Chairperson, Election Committee,
Delhi Bar Association 2024

908

234 B

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MOST IMMEDIATE
OUT AT ONCE

HIGH COURT OF DELHI : NEW DELHI

No. ⁴¹⁵⁻⁴¹⁸ DHC/Mgt. & Coord. Cell-I/BMCC (District Courts) Dated: 10/09/2025

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The President, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.	2. The Hony. Secretary, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
3. The President, Delhi Bar Association, Tis Hazari Court Complex, Delhi	4. The Hony. Secretary, Delhi Bar Association, Tis Hazari Court Complex, Delhi

Subject: Appointment of Election Commission/Returning Officer for purpose of elections of the Executive Committees of all the District Court Bar Associations, Delhi High Court Bar Associations and all the Bar Associations annexed with Tribunals in Delhi.

Sir,

I am directed to inform you that the Hon'ble Full Bench in C.M. Appl. No. 61310/2024, 63389/2024 and 63390/2024 in Writ Petition (C) No. 10363/2021 titled "*Lalit Sharma and ors. vs. Union of India and ors.*" vide orders dated 20.11.2024 (Copy attached) has inter-alia directed Bar Association of this Court and the Bar Association of District Courts to appoint Returning Officer along with an Election Commissioner on or before 26th November, 2024 for purpose of the Election of the Executive Committees of all the District Court Bar Associations, Delhi High Court Bar Associations.

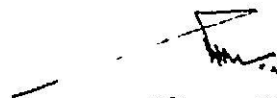
I am further directed to refer to this Court's letter No. 838-902/DHC/Mgt. & Coord. Cell-I/BMCC (District Courts) dated 25.11.2024 (Copy enclosed) whereby a copy of aforesaid order dated 20.11.2024 was forwarded to your goodself with request to make all necessary arrangements in coordination with the Chairperson of Election Committee/Election Commissioner so appointed for procurement of EVMs/ballot papers (as per past practice), provision for space identification for setting up card readers with inbuilt controllers and its subsidiary equipments, site survey, sitting space

allocation, manpower, security of equipments, Internet/LAN connectivity, allocating IP addresses, security during the elections and other necessary arrangements.

The Election Commission/Returning Officer is yet to be appointed for elections of Delhi High Court Bar Association and Delhi Bar Association.

It is accordingly requested once again to your goodself to kindly appoint Election Commission/Returning Officer and make all necessary arrangements in coordination with Chairperson of your respective Election Committees for procurement of EVMs, provision for space identification for setting up card readers with inbuilt controllers and its subsidiary equipments, site survey, sitting space allocation, manpower, security of equipments, Internet/LAN connectivity, allocating IP addresses, security during the elections and other necessary arrangements well in time before the date of elections i.e. 28.02.2025 so that elections are conducted in fair and transparent manner in your respective complex.

Yours faithfully



(Gagan Nagpal)
Joint Registrar (Mgt. & Coord. Cell-I)
For Registrar General

Encl.: As above

Endst. No. 418A DHC/Mgt. & Coord. Cell-I/BMCC (District Courts) Dated:

Copy for information and necessary action to :-

1. The Chairman, Election Committee, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
2. The Chairman, Election Committee, Delhi Bar Association, Tis Hazari Court Complex, Delhi.



(Sarabjeet Kaur)
Deputy Registrar (Mgt. & Coord. Cell-I)

MOST IMMEDIATE
OUT AT ONCE

HIGH COURT OF DELHI : NEW DELHI

No. 838-902 DHC/Mgt & Coord. Cell-I/BMCC (District Courts) Dated: 25.11.2024

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Chairperson, Election Committee, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
2. The President, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
3. The Secretary, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
4. The Chairperson, Election Committee, Delhi Bar Association, Tis Hazari Courts Complex, Delhi.
5. The President, Delhi Bar Association, Tis Hazari Courts Complex, Delhi.
6. The Secretary, Delhi Bar Association, Tis Hazari Courts Complex, Delhi.
7. The Chairperson, Election Committee, New Delhi Bar Association, Patiala House Courts Complex, New Delhi.
8. The President, New Delhi Bar Association, Patiala House Courts Complex, New Delhi.
9. The Secretary, New Delhi Bar Association, Patiala House Courts Complex, New Delhi.
10. The Chairperson, Election Committee, Saket Bar Association, Saket Court Complex, Saket New Delhi.
11. The President, Saket Bar Association, Saket Court Complex, Saket, New Delhi.
12. The Secretary, Saket Bar Association, Saket Court Complex, Saket, New Delhi.
13. The Chairperson, Election Committee, Rohini Court Bar Association, Rohini Court Complex, Delhi.
14. The President, Rohini Court Bar Association, Rohini Court Complex, Delhi.
15. The Secretary, Rohini Court Bar Association, Rohini Court Complex, Delhi.
16. The Chairperson, Election Committee, Shahdara Bar Association, Karkardooma Court Complex Delhi.
17. The President, Shahdara Bar Association, Karkardooma Court Complex, Delhi.
18. The Secretary, Shahdara Bar Association, Karkardooma Court Complex, Delhi.
19. The Chairperson, Election Committee, Dwarka Court Bar Association, Dwarka Court Complex, New Delhi.
20. The President, Dwarka Court Bar Association, Dwarka Court Complex, New Delhi.
21. The Secretary, Dwarka Court Bar Association, Dwarka Court Complex, New Delhi.
22. The Chairperson, Election Committee, Central Delhi Court Bar Association at Rouse Avenue Court, New Delhi.
23. The Vice-President, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi for the management of *Central Delhi Court Bar Association* at Rouse Avenue Court, New Delhi.

24. The Chairperson, Election Committee, Central Administrative Tribunal Bar Association, 61/35, Copernicus Marg, Opp. Punjab Bhawan, New Delhi-110001.
25. The President, Central Administrative Tribunal Bar Association, 61/35, Copernicus Marg, Opp. Punjab Bhawan, New Delhi-110001.
26. The Secretary, Central Administrative Tribunal Bar Association, 61/35, Copernicus Marg, Opp. Punjab Bhawan, New Delhi-110001.
27. The Chairperson, Election Committee, Armed Forces Tribunal Bar Association, West Block-VIII, Sector-1, R.K. Puram, New Delhi-66.
28. The President, Armed Forces Tribunal Bar Association, West Block-VIII, R.K. Puram, New Delhi-66.
29. The Secretary, Armed Forces Tribunal Bar Association, West Block-VIII, R.K. Puram, New Delhi-66.
30. The Chairperson, Election Committee, Delhi Tax Bar Association, G-09, Central Revenue Building, I.P. Estate, New Delhi.
31. The President, Delhi Tax Bar Association, G-09, Central Revenue Building, I.P. Estate, New Delhi.
32. The Secretary, Delhi Tax Bar Association, G-09, Central Revenue Building, I.P. Estate, New Delhi.
33. The Chairperson, Election Committee, Debts Recovery Tribunal Bar Association, 4th floor, Jeevan Tara Building, Sansad Marg, New Delhi.
34. The President, Debts Recovery Tribunal Bar Association, 4th floor, Jeevan Tara Building, Sansad Marg, New Delhi.
35. The Secretary, Debts Recovery Tribunal Bar Association, 4th floor, Jeevan Tara Building, Sansad Marg, New Delhi.
36. The Chairperson, Election Committee, Debt Recovery Appellate Tribunals Bar Association, 3rd floor, Samrat Hotel, Kautilya Marg, Chanakyapuri, New Delhi-110021.
37. The President, Debt Recovery Appellate Tribunals Bar Association, 3rd floor, Samrat Hotel, Kautilya Marg, Chanakyapuri, New Delhi-110021.
38. The Secretary, Debt Recovery Appellate Tribunals Bar Association, 3rd floor, Samrat Hotel, Kautilya Marg, Chanakyapuri, New Delhi-110021.
39. The Chairperson, Election Committee, National Company Law & Appellate Tribunal Bar Association, C-20, South Extension, Part-II, New Delhi-110049.
40. The President, National Company Law & Appellate Tribunal Bar Association, 2nd and 3rd Floor, MTNL Building, CGO Complex, Lodhi Road, New Delhi-110003.
41. The Secretary, National Company Law & Appellate Tribunal Bar Association, 2nd and 3rd Floor, MTNL Building, CGO Complex, Lodhi Road, New Delhi-110003.
42. The Chairperson, Election Committee, National Company Law Tribunal Bar Association, E-2, Kailash Colony, New Delhi-110048.
43. The President, National Company Law Tribunal Bar Association, E-2, Kailash Colony, New Delhi.
44. The Secretary, National Company Law Tribunal Bar Association, E-2, Kailash Colony, New Delhi.
45. The Chairperson, Election Committee, National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
46. The President, National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
47. The Secretary, National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.

48. The Chairperson, Election Committee, All India National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
49. The President, All India National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
50. The Secretary, All India National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
51. The Chairperson, Election Committee, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
52. The President, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
53. The Secretary, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
54. The Chairperson, Election Committee, Taxation Bar Association, H-Block, 3rd Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.
55. The President, Taxation Bar Association, H-Block, 3rd Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.
56. The Secretary Taxation Bar Association, H-Block, 3rd Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.
57. The Chairperson, Election Committee, National Green Tribunal Bar Association, Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi-110001.
58. The President National Green Tribunal Bar Association, Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi-110001.
59. The Secretary National Green Tribunal Bar Association, Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi-110001.
60. The Chairperson, Election Committee, Income Tax Appellate Tribunal (ITAT) Bar Association, Room No. 218, B-Tower, F-Block, World Trade Centre, Nauroji Nagar, New Delhi-110029.
61. The President Income Tax Appellate Tribunal (ITAT) Bar Association, Room No. 218, B-Tower, F-Block, World Trade Centre, Nauroji Nagar, New Delhi-110029.
62. The Secretary, Income Tax Appellate Tribunal (ITAT) Bar Association, Room No. 218, B-Tower, F-Block, World Trade Centre, Nauroji Nagar, New Delhi-110029.
63. The Chairperson, Election Committee, Delhi Sub-Registrars Bar Association, Advocate Campus, RU Block, DDA Market, Pitampura, Delhi-88.
64. The President, Delhi Sub-Registrars Bar Association, Advocate Campus, RU Block, DDA Market, Pitampura, Delhi-88.
65. The Secretary, Delhi Sub-Registrars Bar Association, Advocate Campus, RU Block, DDA Market, Pitampura, Delhi-88.

Subject: Order dated 20.11.2024 passed by the Hon'ble Full Bench of this Court in C.M. Appl. No. 61310/2024, 63389/2024 and 63390/2024 in Writ Petition (C) No. 11363/2021 titled "Lalit Sharma and ors. vs. Union of India and ors."

Sir/Madam,


I am directed to forward herewith a copy of the order dated 20.11.2024 passed by the Hon'ble Full Bench of this Court in C.M. Appl. No. 61310/2024, 63389/2024 and 63390/2024 in Writ Petition (C) No. 11363/2021 titled "*Lalit Sharma and ors. vs. Union of India and ors.*" for your information and necessary compliance.

I am also directed to request you to make all necessary arrangements in coordination with the Chairperson of Election Committee/Election Commissioner so appointed for procurement of EVMs/ballot papers (as per past practice), provision for space identification for setting up card readers with inbuilt controllers and its

subsidiary equipments, site survey, sitting space allocation, manpower, security of equipments, Internet/LAN connectivity, allocating IP addresses, security during the elections and other necessary arrangements.

It is further requested that all necessary formalities be completed well in time before the date of elections i.e. 13.12.2024 so that elections are conducted in fair and transparent manner in your respective complex.

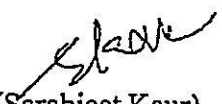
Yours faithfully


(Gagan Nagpal)
Joint Registrar (Mgt. & Coord. Cell-I)
For Registrar General

Encl.: As above

Endst. No. 903 DHC/Mgt. & Coord. Cell-I/BMCC (District Courts) Dated: 25.11.2024.

Copy for information to M/s. SEC Communications Pvt. Ltd. 301-309, 3rd floor, Ansal Tower, Nehru Place, New Delhi-19 with request to give a demo of Des readers machines to be installed in each Court Complex for purpose of elections to the respective President/Secretary of Bar Association and Chairperson of respective Election Committee/Election Commissioner so appointed.


(Sarabjeet Kaur)
Deputy Registrar (Mgt. & Coord. Cell-I)



S~FB-1.

* IN 'THE HIGH COURT OF DELHI AT NEW DELHI

+ W.F.(C) 10363/2021

LALIT SHARMA AND ORS
Through:

..... Petitioners

versus

UNION OF INDIA AND ORS

..... Respondents

Through: Mr. Ruchir Mishra, Mr. Mukesh Kr.
Tiwari and Ms. Reba Jena Mishra,
Advs. for UOI.

Mr. Mohit Mathur, Sr. Adv. with Mr.
Jatan Singh and Mr. Sandeep Sharma,
Advs. for Delhi High Court Bar
Association.

Mr.T.Singhdev, Advocate with
Mr.Tanishq Srivastava, Mr.Abhijit
Chakravarty, Mr. Bhanu Gulati, Mr.
Aabhaas Sukhramani, Mr. Anum
Hussain, Ms. Yamini Singh and Mr.
Sourabh Kumar, Advs. for BCD.

Mr. Sanjay Jain, Sr. Adv. with Mr.
Piyush Beriwal, Mr. Kushagra K.
Kansal, Mr. Vedansh Anand, Mr.
Yash Tyagi and Mr. Sandip Munian,
Advs. for applicants in C.M. No.
61310/2024

Mr. Neeraj, Mr. Satya Ranjan Swain,
Mr. Rudra Paliwal, Mr. Sanjay Pal,
Mr. Soumyadip Chakraborty, Mr.
Kautilya Birat and Mr.Sachin
Saraswat, Advs.

Mr. Ajay Kumar Agarwal, Adv.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 21/11/2024 at 18:48:41



CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE VIBHU BAKHURU
HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER
% **20.11.2024**

CM APPL. 61310/2024, CM APPL. 63389/2024, CM APPL. 63390/2024

1. Learned counsel for the Delhi High Court has handed over a brief note. The said note reads as under:

"The Hon'ble Full Bench in Writ Petition (C) No. 10363/2021 titled "Lalit Sharma and ors. vs. Union of India and ors." vide orders dated 19.03.2024, while adhering to the principle of "One Bar One vote" has directed that the Election of the Executive Committees of all the District Court Bar Associations, Delhi High Court Bar Associations and all the Bar Associations annexed with Tribunals in Delhi are to be held simultaneously on one date for which the proximity cards are mandatory. The said proximity cards would also be useful for security purpose on later stage.

The "Committee to conduct Audit of Existing Rules and Measures: (i) To make Recommendations regarding Security and Disaster Management of Delhi High Court and all the District Courts; (ii) To propose Draft Rules; (iii) to examine Existing Rules on the Issues and Suggest Amendments" was entrusted with the task of providing proximity cards to all the advocates.

The aforesaid Committee has decided that the applications for the proximity card of the advocates are subjected to approval at 04 levels i.e. Level-1 - State Bar Councils; Level-2 - Election Committee of respective Bar Association; Level-3 - President/Secretary of respective Bar Association and Level-4 is this Court. A total of 41282 applications were received for proximity cards. The pendency of applications at each level is as under:-

Total Pending at Level-1: 275

Total Pending at Level-2: 11068

Total Pending at Level-3: 12488

Total pending at Level-4: 1628

The Hon'ble Chairman of the Security Committee while

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 21/11/2024 at 18:48:41



considering the matter related to delay in verification process at respective levels has directed as under:-

"a cut off date of 26 Nov, 2024 be fixed as the last date for verification and approval at each level. This may be communicated forthwith to the respective Associations.

Accordingly, vide this Court's letter dated 14.11.2024 the Secretaries of State Bar Councils (Level-1), Chairperson of Election Committees (Level-2) and President/Secretaries of respective Bar Associations were requested to complete the verification process/approval of applications within the time frame.

A total of 6140 cards have been printed and handed over to concerned Chairperson of Election Committees for onward distribution to concerned advocates. "

2. Mr. Sanjay Jain, learned senior counsel for the applicants in C.M. No. 61310/2024 states that the Delhi High Court Bar Association is not cooperating in the preparations leading to elections. He states that Nine Thousand Three Hundred and Six (9306) forms are pending scrutiny at the Level 2 stage in the Delhi High Court. He also states that the Delhi High Court Bar Association has neither appointed a Returning Officer nor an Election Commissioner till date.
3. Mr. Sandeep Sharma, Honorary Secretary, Delhi High Court Bar Association assures this Court that the said forms shall be processed both at Level 2 and Level 3 stage forthwith. He also states that the issue of reservation of posts for women candidates is pending consideration before the Supreme Court and the matter is now listed before the Apex Court on 29th November, 2024. He prays that the present matter be taken up after the next date of hearing before the Apex Court. He assures this Court that the direction given on the administrative side by the Security Committee shall be complied with on or before 26th November, 2024. The said statements are taken on record.
4. Keeping in view the aforesaid, this Court directs the District Court Bar Associations and the Delhi High Court Bar Association to appoint a



Returning Officer along with an Election Commissioner on or before 26th November, 2024.

5. List the matter for further consideration on 02nd December, 2024 at 02:30 p.m.

MANMOHAN, CJ

VIBHU BAKHRU, J

YASHWANT VARMA, J

NOVEMBER 20, 2024
N.Khanna

C/C-

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 46277/EC/DBA/2024

Dated 27.11.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please find enclosed herewith copy of the communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

In this respect, you are kindly requested to inform as to whether the order stands complied with insofar as the appointment of the Returning Officer and Election Commissioner is concerned.

Please treat this as most urgent.

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

Forwarded.
Nikhil
Ld. Chairperson
DBACC - 2024

Encl: Communication dated 25.11.2024 of Hon'ble High Court of Delhi.

No. 46278/EC/DBA/2024

Copy to - 29 -

27 NOV 2024

- 46278 -
46282
- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
 - 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
 - 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
 - 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
 - 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

C/C.

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

No. 69083 - 69084 DBA ELECTIONS-2024
/EC/DBA/2024

Dated 30.11.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letter dated 27.11.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

I am directed to request you for taking steps for appointment of Returning Officer and Election Commissioner immediately, having regard to the date of elections as well as to complete the verification process for proximity cards.

*Forwarded
Nodal
Ld. Chairman
PBACC - 2024*

Yours Sincerely,

[Signature]
Nodal Officer,

Election Committee DBA 2024

No. 69085 - 69089
/EC/DBA/2024

NOV 2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principa. District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principa. District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024

o/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

No. 69783 - 69784 DBA ELECTIONS-2024
/EC/DBA/2024

Dated 03.12.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024 and 30.11.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors* wherein the Hon'ble High Court has given directions which are reiterated as under:-

"4. Keeping in view the aforesaid, this Court directs the District Court Bar Associations and the Delhi High Court Bar Association to appoint a Returning Officer along with an Election Commissioner on or before 26th November, 2024."

Considering the fact that the Delhi Bar Association is yet to appoint the Returning Officer as well as the Election Commissioner, it may be impressed that considering the nature and volume of work involved, any further delay would be hampering the process. The Delhi Bar Association is, accordingly, requested to appoint the Returning Officer as well as the Election Commissioner immediately in order that the election process can be proceeded with.

We may also invite your attention to the fact that appointment of the Hon'ble High Court provides for appointment of Committee by the Hon'ble District Judge in the event of failure of the Bar Association to proceed with the election process. In this respect, your kind attention is invited towards the following directions made by the Hon'ble High Court in *Lalit Sharma & Ors. Vs. Union of India & Ors.* disposed of on 19.03.2024:-

"(v) In the event, the existing Bar Association do not

commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have superseded the Executive Committee of the Bar Association."

In view of the above, we may reiterate our request that the Returning Officer and Election Commissioner may be appointed immediately without any further delay in order that the directions of the Hon'ble High Court can be complied with effectively and at the earliest.

Please forward

V. K. Khil

Chairperson Election Committee
DBA-2024 - 69789
No. 69785/EC/DBA/2024

Yours Sincerely,

J
for Nodal Officer,
Election Committee DBA 2024
Dated 03.12.2024

U J DEU 2024

Copy for information to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

J
for Nodal Officer, Election Committee
DBA Election 2024

o/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

DBA ELECTIONS-2024

No. 47667-668
/EC/DBA/2024

Dated 05.12.2024

(REMINDER)

To,

(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

This is in continuation of our earlier letters dated 27.11.2024, 30.11.2024 and 03.12.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

We may also invite your attention to the fact that appointment of the Hon'ble High Court provides for appointment of Committee by the Hon'ble District Judge in the event of failure of the Bar Association to proceed with the election process. In this respect, your kind attention is invited towards the following directions made by the Hon'ble High Court in *Lalit Sharma & Ors. Vs. Union of India & Ors.* disposed of on 19.03.2024:-

"38 (v) In the event, the existing Bar Association do not commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have superseded the Executive Committee of the Bar Association."

Considering the fact that the Election Commissioner is yet

3/12/24

:: 2 ::

not appointed, we would be constrained to take up the matter with the Ld. District Judge for appointment of the Election Commissioner in terms of the directions, in case the Election Commissioner and the Returning Officer is not appointed.

Forwarded
Nikhil

Ld. Chairman
DBAEC-2024.

No. 47669-673
/EC/DBA/2024

[Signature]
Yours Sincerely,

Nodal Officer,
Election Committee DBA 2024

Dated 05.12.2024

Copy for information to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024

e/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 73076 - 73081 /EC/DBA/2024

Dated 17.12.2024

To,
(i) Worthy President,
Delhi Bar Association.

18 DEC 2024

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024,
30.11.2024 and 02.12.2024 regarding compliance of communication dated
25.11.2024 received from the Hon'ble High Court of Delhi together with
copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in
the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

I am directed to ask you whether Returning Officer and the
Election Commissioner have been appointed by the Delhi Bar Association
for the upcoming elections and if not, please taking necessary steps for
appointment of Returning Officer and Election Commissioner immediately.

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

18 DEC

No. 73078 - 73081 /EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi
with directions to upload the same on the official website of Delhi
District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on
all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

forwarded,

N. K. S.

Chairman

DEC-2024.

o/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

74307-74308 DBA ELECTIONS-2024
No. 74309 /EC/DBA/2024

Dated 21.12.2024

To,
(i) Worthy President,
Delhi Bar Association.

21 DEC 2024

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir.

Please refer to our earlier letters dated 27.11.2024,
30.11.2024, 02.12.2024 and 21.12.2024 regarding compliance of
communication dated 25.11.2024 received from the Hon'ble High Court of
Delhi together with copy of the order dated 20.11.2024 of the Hon'ble
High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India
& Ors.*

I am directed to ask you whether Returning Officer and the
Election Commissioner have been appointed by the Delhi Bar Association
for the upcoming elections. If yes, please inform the Election Committee
qua the same at the earliest and if not, please taking necessary steps for
appointment of Returning Officer and Election Commissioner immediately.

It is also impressed that in terms of order dated 17.12.2024 of
the Hon'ble High Court of Delhi, the date of election has been scheduled
for 07.02.2025 and the scrutiny process have to be completed on or before
10.01.2025. Your good offices are, therefore, once again requested to
inform the Ld. Members as to availability of the Proximity Cards with the
undersigned for their timely collection, having regard to the date of
elections.

Forwarded.

N:LLP

Ld. Chairman

DBACC-2024

74309 - 74313
No. 74309 /EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.

Yours Sincerely-

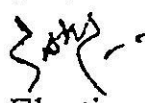
Nodal Officer,

Election Committee DBA 2024

21 DEC 2024

o/c

- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts. Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.


Nodal Officer, Election Committee
DBA Election 2024

O/C

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 713-714 /EC/DBA.2024

Dated 04.01.2025

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Appointment of Returning Officer and Election Commission.
Sir,

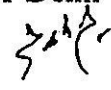
Please refer to our earlier correspondences and response dated 23.12.2024 (copy enclosed). In this respect, we may state that at the end of the Election Committee, the Level II work in relation with proximity cards stands already over, except for the fresh applications that are filed/reflected on the website relating to the processing of application for issuance of Proximity Cards.

As you are aware that as per the eligibility criteria laid down by the Hon'ble High Court of Delhi in the judgment of *Lalit Sharma & Ors. Vs. Union of India & Ors.*, the declarations forms so received have already been scrutinized for the purposes of assessment of the eligibility. The same have already been communicated to the Bar alongwith the list, with clarification that the same is subject to successful completion of Proximity Cards, being looked after by an independent agency.

The objections have also been dealt with by the committee and it is found that there is a repetition/re-filing of the representations by the Ld. Members of the Bar. Having regard to the timelines, it stands clarified and communicated that the Committee would not entertain any fresh representation, having extensively dealt with the representations and objections, after provision of ample opportunities.

I have been instructed to inform you that since the office of the Delhi Bar Association is already aware of and has the records of Level III of the Verification Process relating to preparation of proximity cards, there appears to be no hindrance in appointment of the Returning Officer and the Election Commission. You goodselves are accordingly requested to immediately appoint the same.

As far as the Bar's intention to file some applications for clarification/extension of time is concerned, it is requested that since there is no order as of now, the timelines of the Hon'ble High Court of Delhi have to be ensured.



It is, therefore, requested that the Returning Officer and the Election Commissioner are appointed immediately in order that the directions of the Hon'ble High Court of Delhi are complied with in letter and spirit and the Returning Officer and the Election Commissioner would have sufficient time to make arrangements for the election. Any delay in their appointment would directly affect the election process.

Forwarded.

Nishu
Ld. Chairman
ABEC-2024
4/10/25

715-719

No. _____ /EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 3851 /EC/DBA/2024

Dated 20.01.2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

20 JAN 2025

Sub: Compliance of Order dated 17.01.2025 of the Hon'ble High Court of Delhi.

Respected Sir,

I am directed to inform you that in terms of order dated 17.01.2025 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors Vs. Union of India & Ors. [WP(C) No.10363/2021]*, the Hon'ble High Court of Delhi observed as under:-

"9. We also take into consideration the Resolution passed by the Security Committee of this Court and which has in its meeting held on 09 January 2025, resolved that all the Election Commissioners, Returning Officers together with the Presidents/Secretaries of all the Bar Associations would make necessary arrangements for procurement of EVMs/Ballot Papers and coordinate with M/s SEC Communications Pvt. Ltd. for setting up card reader machines and other equipments well in time."

I am, therefore directed to request for taking necessary steps for appointment of Returning Officer/Election Commission at the earliest as well as to comply with the order dated 17.01.2025 of the Hon'ble High Court of Delhi in letter and spirit.

Thanking you.

Forwarded
With
19.01.2025
DBAEC-2024

ale

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

Encl: Copy of order dated 17.01.2025.

No. 3852-3856 /EC/DBA/2024

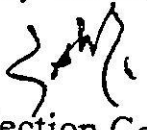
20 JAN 2025

Copy to-

1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.



- 2) PS to Ld. Principal District & Sessions Judge (HQs), THIC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THIC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THIC, Delhi with direction to display the same on all notice boards and other necessary places.


Nodal Officer, Election Committee
DBA Election 2024

014

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 6674/EC/DBA/2025

Dated 03.02.2025
03 FEB 2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of Orders dated 25.11.2024 and 17.01.2025 of
the Hon'ble High Court of Delhi.

Respected Sir.

Please refer to our letters dated 27.11.2024, 30.11.2024, 03.12.2024, 05.12.2024, 17.12.2024, 21.12.2024 and 10.01.2025 regarding appointment of Returning Officer Election Commission.

It is impressed that despite repeated reminders, the Returning Officer/Election Commission have not been appointed by the Delhi Bar Association till date. The reply of the Bar dated 23.12.2024, 07.01.2025 and 23.01.2025 have been considered. The Committee is of the view that that list of eligible members who have submitted their declarations, have already been provided while clarifying that it is subject to the successful completion of proximity process, there appears no just cause for delaying the appointment. Since, the Delhi Bar Association itself is aware of the number of proximity application and details thereof, there appears to be no hindrance in proceeding ahead with the appointment.

In terms of orders 17.01.2025 of the Hon'ble High Court of Delhi in the case of **Lalit Sharma & Ors Vs. Union of India & Ors. [WP(C) No.10363/2021]**, the Hon'ble High Court of Delhi has categorically observed as under:-

"9. We also take into consideration the resolution passed by the Security Committee of this Court and which has in its meeting held on 09 January 2025, resolved that all the Election Commissioners, Returning Officers together with the Presidents/Secretaries of all the Bar Associations would make necessary arrangements for procurement of EVMs/Ballot Papers and coordinate with M/s SEC Communications Pvt.

Ltd. for setting up card reader machines and other equipments well in time.

It is, therefore, requested to take necessary steps for appointment of Returning Officer Election Commission at the earliest as well as to comply with the order dated 17.01.2025 of the Hon'ble High Court of Delhi in letter and spirit, having regard to the date of Election i.e. 28.02.2025.

It is further requested to take necessary steps for procurement of EVMs, Ballot Papers, setting up card reader machines and other equipments well in time, having regard to the date of election i.e. 28.02.2025.

Please treat this on priority basis.
Thanking you.

Yours Sincerely,

For Nodal Officer,

Election Committee DBA 2024

N/A
Jd. Ch. S. P. S. C. N.
Election Committee, DBA-2024

No. 6675-680
A/C/DBA/2025

Dated 03.02.2025

03 FEB 2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Sh. Gagan Nagpal, Joint Registrar (Mgt & Coord. Cell-I), DHC
- 3) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 6) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

For Nodal Officer, Election Committee
DBA Election 2024

o/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 7/58 /EC/DBA/2025

Dated 07.02.2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of Orders dated 25.11.2024 and 17.01.2025 of
the Hon'ble High Court of Delhi.

Respected Sir.

Please refer to our letters dated 27.11.2024, 30.11.2024,
03.12.2024, 05.12.2024, 17.12.2024, 21.12.2024, 20.01.2025 and
03.02.2025 regarding appointment of Returning Officer/Election
Commission. (Copies enclosed)

It is impressed that vide aforesaid letters, the Election
Committee has repeatedly requested the Delhi Bar Association for
appointment of Returning Officer/Election Commission as well as to
comply with the order dated 17.01.2025 of the Hon'ble High Court of
Delhi for appointment of Returning Officer/Election Commission. The
Committee had also requested to take necessary steps for procurement of
EVMs/Ballot Papers, setting up card reader machines and other equipments
well in time, having regard to the date of election i.e. 28.02.2025. No
response has yet been received from the Delhi Bar Association in this
respect.

In view of above, I have been instructed to inquire as to what
steps have been taken by Delhi Bar Association for compliance of the
aforementioned letters as well as to comply with the directions of Hon'ble
High Court of Delhi for appointment of Returning Officer/Election
Commission.

Please treat this on priority basis.

Thanking you.

Forced order.
Nishu
Id. Chairperson
DBAEC-2024


Yours Sincerely,
For Nodal Officer,
Election Committee DBA 2024

7159-7164
No. _____/EC/DBA/2025

Dated 07.02.2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Sh. Gagan Nagpal, Joint Registrar (Mgt & Coord. Cell-I), DHC
- 3) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 6) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.


For Nodal Officer, Election Committee
DBA Election 2024